

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)**

**ITEM No.09
I.A.No.193/2022 in
C.P.(IB)No.34/BB/2022**

IN THE MATTER OF:

Mr. Nagappa Maiya & Ors. ... Petitioner
Vs.
M/s. Apple Spire India LLP ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 22.09.2022

CORAM:

**SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Akshay J Simha
For the Respondent : Shri Kiran B.S

ORDER

1. Heard Shri Akshay J Simha, learned Counsel appearing for the Petitioner and Shri Kiran B.S, learned Counsel appearing for the Respondent.
2. The learned Counsel for the Petitioner is directed to file how the instant Petition is meeting the threshold limit as required U/s.7 of the Code in respect of homebuyers under the same real estate project. Pleadings are complete. List the case on **10.11.2022**.

- Sd -

**(MANOJ KUMAR DUBEY) ✓
MEMBER (TECHNICAL)**

- Sd -

**(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)**